

क्रम सं०	राज्य का नाम	श्रीसत दर पैसों में
10	मध्य प्रदेश	16 00
11	महाराष्ट्र*	22 00
12	मेघालय	14.00
13	उड़ीसा*	17.50
14	पंजाब	12.50
15	राजस्थान	21.00
16	तमिलनाडु	14.61
17	उत्तर प्रदेश	14.69
18	पश्चिम बंगाल	41.00

नाट : उपर्युक्त दरों में बिजली शुल्क शामिल है।

*ईधन अग्रिमार् इममें शामिल नहीं है।

Review of Electoral Rolls

303. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to review the electoral rolls in the country which are very defective and if so, the details thereof;

(b) whether it is a fact that most of the electoral rolls contain names of those persons also who have either left the country or have died; and

(c) the measures being taken by Government for deleting the names of foreigners from electoral rolls?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL):

(a) There is, at present no proposal

under the consideration of the Election Commission to revise the electoral rolls throughout the country, except in States where elections to the Legislative Assemblies are due in 1979 and 1980. However, the Commission propose to undertake intensive revision of the rolls before the next General Elections. The intensive revision of the electoral rolls will be done by house to house enumeration, allowing sufficient time for filling claims and objections and proper disposal of claims and objections after on-the-spot verification.

(b) In the absence of specific complaints, it is not possible to say whether the electoral rolls contain names of persons who had left the country or who are dead. It is, however, possible that the names of some voters who have died or of those who have left the places of their ordinary residence, might have continued in the electoral rolls in spite of the best efforts to maintain electoral rolls up-to-date.

(c) The question of laying down clear guidelines for the determination of citizenship of persons seeking enrolment in the electoral rolls and of setting up the necessary administrative machinery for deciding cases of persons whose citizenship is doubtful, is under consideration of the Government.

हिन्दी पाठिक पत्र आकाशवाणी में दिल्ली वृद्धश्रम के कार्यक्रमों के बारे में सूचना का प्रकाशन न किया जाना

304. श्री एस० एस० सोमानी :

श्री छीतू भाई गानित :

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिन्दी पाठिक पत्र 'आकाशवाणी' में दिल्ली वृद्धश्रम के कार्यक्रमों के बारे में कोई जानकारी नहीं दी जाती है ;

(ख) क्या यह सच है कि अंग्रेजी पत्रिका में जानकारी पहले ही दे दी जाती है ; और

(ग) यदि हा, तो इसके क्या कारण हैं ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण शहावाणी) : (क) स (ग) आमतौर पर दिल्ली दूरदर्शन के कार्यक्रमों का व्यौरा "आकाशवाणी" कार्यक्रम पत्रिका के हिन्दी और अंग्रेजी के संस्करणों में प्रकाशित किया जाता है। तथापि, "आकाशवाणी" हिन्दी के कुछ अंकों में कार्यक्रमों का व्यौरा नहीं था। क्योंकि सम्बन्धित अंकों में शामिल किए जाने के लिए इसको दूरदर्शन मंत्रालय द्वारा समय पर नहीं भेजा जा सका।

Inquiry against Companies for making Contributions to Political Parties

305 SHRI K RAMAMURTHY:
Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the inquiry against such of the companies as have circumvented the banning of contribution to political parties with the active connivance of Chartered Accountants, by giving advertisements at exorbitant rates, in utter disproportion to the benefits to be derived from such advertisements, to the Souvenir of a political party, has been completed; and

(b) if so, the action proposed to be taken against these Companies and the Chartered Accountant whose complicity has also been established?

THE MINISTER OF STATE IN THE MINISTRIES OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S D PATIL):

(a) and (b). The report on the inquiry conducted by the Central Bureau of Investigation regarding subscriptions to souvenirs brought out by a political party has just been received by the Government and is under examination. If the result of examination of the report reveals any contravention of the provisions of the Act by any person including Chartered Accountants, action as appropriate under the law will be taken by the Government.

Indian Army Officers Court Martialled on charges of Spying for Pakistan

306. SHRI K. MALLANNA:

SHRI SHANKARSINHJI VAGIELA:

SHRI MUKHTIAR SINGH MALIK:

SHRI SHYAM SUNDER GUPTA:

SHRI CHIMANBHAI H. SHUKLA:

DR. BALDEV PRAKASH:

SHRI DILIP CHAKRAWARTY:

SHRI NIHAR LASKAR:

Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether it is a fact that some officers of the Indian Army were court martialled on charges of spying and espionage for Pakistan; and

(b) if so, the names and ranks as well as the details regarding the charges levelled against them by the Military Court?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b) Some months ago, some Army officers, Junior Commissioned Officers and Other Rank were arrested for indulging in espionage activities on behalf of intelligence agents of a neighbouring country. Court Martial proceedings have either been completed already or are in progress in certain cases. The remaining cases are at various stages of investigation and further action under the law and the rules is in hand. It will not be in the public interest to disclose any further details.